(c) As and when any encroachment is noticed, action is taken by Delhi Police as per law. The details of action taken against the encroachers by Delhi Police in the area of Sector-1 to Som Vihar (Tamil Sangam Marg) during the year 2012, 2013, 2014 and 2015 (upto 15.2.2015) under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	10	01
2013	02	_
2014	07	
2015	_	_
(upto 15.02.2015)		

(d) The details of action taken against the encroachers in Delhi under Section 83/97 of Delhi Police Act and Section 283 of the Indian Penal Code (IPC) are as under:

Year	83/97 D.P. Act	283 of IPC
2012	5313	740
2013	5317	1107
2014	3814	2115
2015	220	287
(upto 15.02.2015)		

Besides this, Delhi Traffic Police in association with the local bodies and local police regularly participates in drives conducted for removal of encroachment from footpaths and roads to facilitate smooth flow of traffic.

## Ban on sale of acid

- 224. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has asked States to ban sale of acid in the wake of rising incidents of attacks on women using the chemical and has also asked States to frame laws to make this crime a non-bailable offence;
- (b) if so, the details thereof along with details of the States who have not framed laws in the matter till date;
- (c) whether acid is still available easily in the market and acid sellers are not maintaining register on personal information about buyers;

- (d) the measures taken to check illegal sale of acid; and
- (e) the number of sellers booked for selling acid illegally?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) In accordance with the direction of the Hon'ble Supreme Court, the Ministry of Home Affairs has issued an advisory to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013. The objective of the advisory was to direct the States/UTs to prepare Rules as per the provisions of the Poisons Act, 1919 in accordance with the Hon'ble Supreme Court's guidelines to check easy availability of acids and also rehabilitation of the victims.

Through the aforesaid advisory the States were reminded that they are empowered to legislate on the issue of penalty for unlawful importation etc. i.e. Section 6 of Poisons Act, 1919 and it is well within the competence of the State to amend Section 6 and enhance the punishments if need be and insert a sub-section to make the offences committed under the Act cognizable and non-bailable.

The issue of notification of Rules by the States is being actively monitored by the Hon'ble Supreme Court of India and as per information available with the Ministry of Home Affairs, most of the States/UTs have notified their rules in this regard.

(c) to (e) 'Police' and 'Law and Order' being a State subject in Constitution of the India, the enforcement of the legislation with regard to availability of acids is completely within the domain of the States/UTs. No information is maintained centrally in this regard.

## Making racial remarks against North Eastern people punishable

- 225. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government is considering to make racial remarks against North Eastern people to be punishable;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that the M.P. Bezbaruah Committee has suggested various steps to eliminate discrimination against the people of the North East; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) Yes Sir. There are adequate laws to deal with the issue of racial remarks made against any person. The recommendations made by the